

R4

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

CIRCUIT BENCH

LUCKNOW

O.A. No. 105/1991

18.7.91

Churamani
Mr. A.K. Dixit

Applicant
Counsel for Applicant

versus

Union of India & ors.

Respondents.

Hon. Mr. Kaushal Kumar, Vice Chairman.

Hon. Mr. D.K. Agrawal, Judl. Member.

(Hon. Mr. Kaushal Kumar, V.C.)

Heard the learned counsel for the applicant.

In this application filed under section 19 of the Administrative Tribunals Act, 1985, there is mis-joinder of two reliefs; in as much as the applicant has prayed for direction ^{by to} for respondents for payment of retiral benefits of the deceased Khemkaran, secondly, for his appointment on compassionate grounds. The learned counsel for the applicant ^{has the application been} confined to the first relief i.e. the payment of retiral benefits as admissible under the rules. The applicant has made representation to the concerned authority vide his representation dated 15.11.89, filed as Annexure A-4.

Having heard the learned counsel for the applicant, we direct that the respondents shall dispose of the representation addressed to them regarding settlement of pensionary and other benefits due to deceased Khemkaran under rules, through a speaking order, within a period of three months from the date of receipt of

M. Muneer

a copy of this order.

2. The present application stands disposed of with the above directions. However, the applicant will be at liberty to file a fresh Application, if so advised, after his representation has been disposed of by the concerned authorities. The applicant is also at liberty to file a fresh application in regard to his appointment on compassionate grounds. A copy of this application alongwith Annexures be also sent to the respondents alongwith order.

Shakeel
Judl. Member.

Abdul
Vice Chairman 1877(91)

Shakeel/

Lucknow Dated: 18.7.91